

## BUSINESS ADVISORY COMMITTEE

(Tenth Lok Sabha)

### TWENTY-EIGHTH REPORT

(Presented on 5-5-1993)

The Business Advisory Committee held a sitting on Wednesday, the 5th May, 1993.

2. The Committee recommend the allocation of time to the following items of business as shown against each:—

- (1) The Code of Criminal Procedure (Amendment) Bill, 1993, as passed by Rajya Sabha. 1 hour  
(Consideration and Passing)
- (2) The Terrorists and Disruptive Activities (Prevention) Amendment Bill, 1993, as passed by Rajya Sabha. 1½ hours  
(Consideration and Passing)
- (3) The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993. 1½ hours  
(Consideration and Passing)
- (4) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993. ½ hour  
(Consideration and Passing)
- (5) The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1990, as passed by Rajya Sabha. 1 hour  
(Consideration and Passing)
- (6) The Central laws (Extension to Arunachal Pradesh) Bill, 1992, as passed by Rajya Sabha. 1 hour  
(Consideration and Passing)
- (7) The Criminal Law (Amendment) Bill, 1992, as passed by Rajya Sabha. 1 hour  
(Consideration and Passing)
- (8) The Tezpur University Bill, 1992, as passed by Rajya Sabha. ½ hour  
(Consideration and Passing)

3. The Committee also recommend that the following items of business may be taken up in the following order on the dates indicated against each:—

- (1) The Code of Criminal Procedure (Amendment) Bill, 1993, as passed by Rajya Sabha. } Friday, the 7th May, 1993  
(Consideration and Passing)
- (2) The Terrorists and Disruptive Activities (Prevention) Amendment Bill, 1993, as passed by Rajya Sabha. }  
(Consideration and Passing)
- (3) Consideration of the Motion for removal of Justice V. Ramaswami, Judge, Supreme Court of India. Monday, the 10th May, 1993

- (4) Discussion on the Statutory Resolutions seeking approval of the continuance in force of the Proclamations issued under article 356 of the Constitution in respect of the States of Uttar Pradesh, Madhya Pradesh, Rajasthan and Himachal Pradesh. Tuesday, the 11th May, 1993
- (5) The Employment of manual Scavengers and Construction of Dry Latrines (Prohibition) Bill, 1993. *(Consideration and Passing)*
- (6) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1993. *(Consideration and Passing)* Wednesday, the 12th May, 1993
- (7) Discussion on Verma Commission Report.
- (8) The Central Laws (Extension to Arunachal Pradesh) Bill, 1992, as passed by Rajya Sabha. *(Consideration and Passing)*
- (9) The Tezpur University Bill, 1992, as passed by Rajya Sabha. *(Consideration and Passing)* Thursday, the 13th May, 1993
- (10) Discussion on bomb blasts in Bombay.
- (11) The Beedi and Cigar Workers (Conditions of Employment) Amendment, Bill, 1990, as passed by Rajya Sabha. *(Consideration and Passing)*
- (12) The Criminal law (Amendment) Bill, 1992, as passed by Rajya Sabha. *(Consideration and Passing)*
- (13) The National Council for Teacher Education Bill, 1992. *(Consideration and Passing)* Friday, the 14th May, 1993
- (14) Discussion on Drug Policy.
- (15) Discussion on atrocities on Scheduled Castes, Scheduled Tribes and Other weaker sections of the society in different parts of the country.
- (16) Discussion on Motions for Modifications of the Railway Passengers (Cancellation of tickets and Refund of fares) Amendment Rules, 1992 and of the Khadi and Village Industries Commission (Amendment) Rules, 1993 given notices of by Shri Ram Naik, MP.

NEW DELHI;  
May 5, 1993

SHIVRAJ V. PATIL,  
Chairman,  
Business Advisory Committee.

Vaisakha 15, 1915 (Saka)